

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

101. RCP(IB)/4(MB)2023

**IN THE MATTER OF**

AGARWAL CHEM PRODUCTS (I) PVT. LTD. ... Petitioner

Vs

SEYA INDUSTRIES LTD. ... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 06.11.2023**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Sarosh Damania (VC)

For the Respondent:

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**ORDER**

We are informed that the Corporate Debtor has already been admitted to CIRP in CP 446 of 2022 vide order dated 02.11.2023. In view thereof, the RCP/4/2023 is **disposed of**. The Petitioner is granted liberty to approach the RP in CP 446 of 2022.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/z/